

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12903/2021

[Arising out of impugned final judgment and order dated 21-06-2021 in WA No. 413/2021 passed by the High Court of Kerala at Ernakulam]

SANTHOSH KARUNAKARAN

Petitioner(s)

VERSUS

OMBUDSMAN CUM ETHICS OFFICER  
KERALA CRICKET ASSOCIATION AND ANOTHER

Respondent(s)

(IA No. 68315/2022 - CLARIFICATION/DIRECTION)

Date : 29-07-2025 This matter was called on for  
pronouncement of judgment today.

For Petitioner(s) :Mr. M.F.Philip, Adv.  
Mr. K. Pramod, Adv.  
Ms. Purnima Krishna, AOR  
Mr. Karamveer Singh Yadav, Adv.  
Mr. Togin M. Babichen, Adv.

For Respondent(s) :Mr. Ranjith K. C., AOR  
Mr. Manu Krishnan, Adv.  
Mr. Tarun Kumar, Adv.

Hon'ble Mr. Justice Sandeep Mehta pronounced the  
judgment of the Bench comprising Hon'ble Mr. Justice  
Vikram Nath and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed  
non-reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU KHAJURIA)  
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file.)

